

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl)...../2006

(CRLMP.NO(s).6422)

(From the judgement and order dated 15/09/2005 in CRLA No. 141/2001 of The HIGH COURT OF
UTTARANCHAL AT NAINITAL)

BABA JODHPURI @ JYOTI SWARUP ANAND

Petitioner(s)

VERSUS

STATE OF UTTARANCHAL

Respondent(s)

With Crl.MP 6422/2006 (C/delay in filing SLP)

Date: 30/06/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE ALTAMAS KABIR

(VACATION BENCH)

For Petitioner(s)

Mr. Mukesh K. Giri,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Issue notice to the respondent.

88 years and who In the meanwhile, the petitioner, who is aged about

was sentenced for four months, is granted bail to the satisfacti
on of the Sessions Judge,

District Ptihoragarh, Uttranchal.

(A.D. Sharma)

(Phoolan Wati Aror

a)

Court Master

Court Master